

connection with the searches made at Ahmedabad.

(c) Does not arise.

(d) Searches are made under the law and have to be preceded, in each case, by a careful judgement and reasonable belief that some contraband goods or currency are secreted in a place or that the evidence of tax evasion or other offence can be secured only through a search of the premises. By the nature of things, therefore, there cannot be a routine programme of periodical searches.

#### Research Institutions Dependent on Foreign Aid

\*821. SHRI JYOTIRMOY BASU : Will the Minister of FINANCE be pleased to state :

(a) the names of research institutions which are mainly dependent on foreign money for their activities and the types of research carried on by each institution ;

(b) the amount of foreign money received by each institution from each country during the last three years ;

(c) whether Government are aware that some of these institutions have been sponsored by the U. S. Central Intelligence Agency for carrying on subversive activities in India in the name of scientific research. If so, the details thereof ; and

(d) what steps, if any, have been and are being taken to curb the role of foreign money in India ?

THE MINISTER OF FINANCE (SHRI Y. B. CHAVAN) : (a) Since there would be a number of institutions conducting research of all kinds including industrial research, market research, social research and other types of pure and applied research, it would not be feasible to collect information of the type desired.

(b) Exchange control data is not maintained on these lines. However, for any specific institution, if the name is given, an effort will be made to furnish the information for remittances of Rs. 10,000/- and more received by it on each occasion.

(c) and (d). Government have no information to indicate that any of the existing Research Institutions are getting

any grant from foreign intelligence agencies. With a view to reduce the dependence of Research Institutions on foreign assistance and to keep an effective check on the utilisation of such assistance, the Council of Social Sciences Research has also been established. Government have under consideration a comprehensive legislation to regulate the receipt of funds from foreign organisations, agencies or individuals.

#### सुरम्य तथा ऐतिहासिक स्थलों का पर्यटन केन्द्रों के रूप में विकास

\*822. श्री ओम प्रकाश त्यागी : क्या पर्यटन तथा असेनिक उद्घटन मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने सभी राज्य सरकारों से ऐसे सुरम्य तथा ऐतिहासिक स्थलों के नामों की सूची भेजने के लिए कहा है जिनका विकास पर्यटन केन्द्रों के रूप में किया जा सके ;

(ख) यदि हां, तो उसका व्यौरा क्या है ;

(ग) पर्यटन केन्द्रों के रूप में विकास करने के लिए सरकार ने किस-किस स्थल को प्राथमिकता देने का निश्चय किया है ; और

(घ) इसके लिए सरकार ने क्या मापदंड अपनाया है ?

पर्यटन तथा असेनिक उद्घटन मन्त्री : (डा० कर्ण सिंह) : (क) जी, नहीं ।

(ख) प्रश्न नहीं उठता ।

(ग) और (घ). पर्यटन स्कीमों को केन्द्रीय सरकार द्वारा राज्य-वार आधार पर नहीं, अपितु पर्यटकों के लिए किसी स्थान के वास्तविक श्रयवा प्रत्यक्षित आकर्षण को ध्यान में रखते हुए तथा साधनों की सीमा के अन्तर्गत रहते हुए तैयार एवं क्रियान्वित किया जाता है । चौथी योजना के दौरान, जिन स्थानों को पर्यटन विकास के लिए प्राथमिकता दी जा रही है वे ये हैं ; गुल्मर्ग, कोबालम, कुल्लू-मनाली तथा बोघाया-राजगिरि-नालन्दा काम्प्लेक्स । भाषेट पशु शरण स्थानों के विकास, युवा

होटलों की स्थापना तथा बहुत से पर्यटन केन्द्रों में सुविधाओं में सुधार, बंगलौर तथा अन्य केन्द्रों प्रादि में होटलों के निर्माण की ओर भी विशेष ध्यान दिया जा रहा है।

**Jewellery Belonging to the Nawab of Rampur**

\*823. SHRI KANWAR LAL GUPTA: Will the Minister of FINANCE be pleased to state:

(a) whether the jewellery of the late Nawab of Rampur was impounded at Calcutta and deposited in the State Bank of India, New Delhi, while attempting to smuggle it out into Pakistan;

(b) whether part of this jewellery was returned to the present Nawab; and

(c) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA): (a) The jewellery of the late Nawab of Rampur was not impounded. In 1954 there were some reports that the Rampur Jewellery was likely to be taken out to Pakistan, without the knowledge of late Nawab. The late Nawab agreed, at the suggestion of the Government of India, to bring the jewellery to Delhi and deposit it in the State Bank of India.

(b) and (c). The jewellery was the private property of the Ruler of Rampur and on the death of the late Nawab the jewellery was divided between his widow and his successor.

**Raid on the House of Shri R.K. Nayyar**

\*824. SHRI SURAJ BHAN: Will the Minister FINANCE be pleased to state:

(a) whether the house of the film producer, Shri R. K. Nayyar and his wife Sadhna, was raided by the Income Tax Department and Foreign Exchange Enforcement Directorate in Bombay some time ago;

(b) whether the documents seized reveal the huge evasion of taxes by both of them in contravention of foreign exchange regulations, and also sale of import licences in black-market;

(c) if so, the amount of evasion of

income tax and illegal earnings of foreign exchange;

(d) the action Government have taken in the matter; and

(e) the stage of investigations at present?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA): (a) A search was carried out by the Foreign Exchange Enforcement Directorate on 13-1-1969. The Income-Tax Department was also associated with the search.

(b) The documents are being scrutinised and investigations are in progress. It is not possible at the present stage to say that there has been huge evasion to taxes or sale of import licences in the black market. However, the documents do show a *prima facie* case of contravention of the Foreign Exchange Regulation Act.

(c) to (e). Various investigating agencies are making investigations which are not yet complete. The questions of quantifying the extent of income tax evasion and illegal foreign exchange earnings would arise only when the investigations have been completed.

**Views Expressed by Chairman, Tata Chemical Ltd. on Monopolies Act.**

\*825. SHRI RABI RAY: Will the Minister of COMPANY AFFAIRS be pleased to state:

(a) whether his attention has been drawn to the remarks made by Shri J. R. D. Tata as Chairman of the Tata Chemicals Ltd., while presiding at the company's annual general meeting on the 19th November, 1970, at Bombay;

(b) if so, the reaction of Government to the views expressed by Shri Tata on the Monopolies Act; and

(c) whether it is also a fact that representatives of Tatas have met officers of his Ministry on October 22nd and October 26th and if so, the details thereof?

THE MINISTER OF COMPANY AFFAIRS (SHRI RAGHUNATHA REDDY): (a) Yes, Sir.

(b) The Government does not agree with the various views expressed therein.